



CHRIST TREATY DRAFTING & NEGOTIATION COMPETITION

Bangalore, 2025

PROBLEM STATEMENT

PILTOVER AND DEMOCRATIC REPUBLIC OF ZAUN

In an era defined by sustainability and the green energy transition, Piltover a global industrial powerhouse known for its world-leading automobile brands like BZW, Maudi, Borsche, and Percedes-Benz, is accelerating its electric vehicle (EV) production, creating an insatiable demand for cobalt while the Democratic Republic of Zaun (DRZ), which is the home to more than 70% of the world's cobalt reserves. However, the country faces entrenched challenges: exploitative labor practices, environmental degradation, governance inefficiencies, and infrastructure deficits. The DRZ's mining sector is marred by allegations of child labor, unsafe working conditions, and exploitative practices. Piltover, as a leader in sustainable industries, has an obligation to ensure its supply chain is ethical and transparent. Historically, resource agreements between industrialized nations and developing countries have reinforced neo-colonial dynamics, leading to exploitation and inequality.

This competition tasks participants with drafting of a comprehensive and challenging treaty that balances Piltover's industrial ambitions with the DRZ's developmental and sovereignty needs. The treaty must address the following critical issues while navigating the complexities of geopolitical dynamics, resource management, and long-term sustainability.

The treaty must include:

1. A Proposal for an independent global oversight framework that ensures transparency in cobalt mining operations while respecting the DRZ's sovereignty.
2. Robust provisions for the Development related to processing facilities within the DRZ to reduce raw material exports and promote value addition locally.
3. An emphasis over the strengthening of transport, energy, and communication infrastructure to support industrialization.



4. Definition of sustainable mining practices that minimize environmental damage
5. Propose initiatives for land rehabilitation and renewable energy adoption in mining regions.
6. Mechanisms to avoid exploitative agreements while fostering trust between the two nations and ensuring that the DRZ retains control over its resources and development priorities.

Despite being endowed with significant natural resources, the Democratic Republic of the Zaun (DRZ) continues to experience substantial marginalization within the realms of global trade and international decision-making processes. A comprehensive analysis has identified a range of critical issues that warrant urgent attention and should constitute the central focus of the proposed treaty framework:

- *How will it ensure strict compliance with international human rights and labor standards while avoiding an overreach that undermines the DRZ's autonomy?*
- *How will the treaty ensure equitable benefits, avoid dependency, and incorporate a profit-sharing framework to address governance challenges in the DRZ?*
- *How will the treaty reconcile Piltover's exigency for cobalt with the DRZ's imperatives of environmental preservation, equitable governance, and sustainable development?*
- *How will this address the geopolitical risks and historical mistrust between resource-rich developing nations like the DRZ and industrial powers like Piltover to build a partnership based on equality?*

Note:

1. The laws of the Federal Republic of Piltover are *pari materia* to that of the Federal Republic of Germany.
2. The laws of the Democratic Republic of the Zaun are *pari materia* to that of the Democratic Republic of the Congo.
3. Both the nations are signatories to the UN Charter, UDHR, ICCPR, ICESCR, CRC, CEDAW, CAT, ICMW, UNFCCC and Paris Agreement.
4. The competition rules are available [here](#).



5. The treaty should address not only the specified questions but also encompass other pertinent issues related to geopolitics, resource management, and global trade to ensure a comprehensive and forward-thinking approach.